

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3583  
ANSWERED ON:29.07.2009  
EMPLOYMENT TO DISPLACED PERSONS  
Ahir Shri Hansraj Gangaram

**Will the Minister of COAL be pleased to state:**

- (a) Whether any meeting was convened on 8th May 2009 of the Chairman and Managing Directors(CMDs) of all the subsidiary companies of Coal India Ltd.(CIL);
- (b) if so, the details of the issues discussed therein and the outcome thereof ;
- (c) whether the Government has issued any directives to provide employment to displaced persons particularly to those who are possessing higher educational qualifications;
- (d) if so, the details thereof alongwith the number of families/persons who have been provided employment on compassionate grounds during the last three years and the current year, company-wise;
- (e) the number of pending cases in this regard as on date; and
- (f) the time by which such cases are likely to be settled, company-wise ?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) & (b): The 31st Meeting of Chairman and Managing Directors (CMDs) of all the subsidiary companies of Coal India Limited (CIL) was held on 8th May, 2009. The main issues discussed in the said meeting are as under:

1. Physical & financial performance of the companies.
2. Performance of the equipment (Heavy Earth Movers Machinery)
3. Availability, utilization and productivity of Side Discharge Loaders/Load Haul Dumpers.
4. Safety performance.
5. Status of manpower.
6. Implementation of CIL's Resettlement and Rehabilitation Policy.
7. Appointment of dependents under provisions of National Coal Wage Agreement and employment against acquisition of land.

(c) Employment to displaced persons is given keeping in view the provisions of Resettlement & Rehabilitation (R&R) Policy of CIL. In some States, the employment is provided in accordance with the Rehabilitation Policy of the concerned State Government. There is no separate provision to provide employment as per higher educational qualifications in the R&R Policy of CIL.

(d) to (f) : Information is being collected and will be laid on the Table of the House.